

7-1-2002

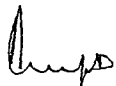
Mr. B. Khan counsel for Applicant

Mr. Kamal Dave counsel for respondent No
1, 2 & 4.

Mr. S. K. Malik counsel for respondent
No. 3.

Mr. B. Khan says that,
in view of the Constitutional
amendment and the fact that
the said amendment is under
challenge before the Apex Court,
his client wants to withdraw
this OA. He also says that
if the applicant feels aggrieved
after the Supreme Court judgement,
he will approach the Tribunal
again.

Consequently, the
application is dismissed as
withdrawn.


A. P. NAGRATH
Adm. Member


(G. L. GUPTA)
Vice Chairman

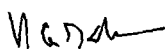
Received
for Mr.
Kamal Dave


10/01/02

R/Copu
21/3/02



Part II and III destroyed
in m/production on 9.4.08
under the supervision of
secretary to the court per
order dated 31.12.08


Section officer (Record)